

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**IA NOs. 304 & 303 OF 2018 IN**  
**DFR NO. 3965 OF 2017**

**Dated : 9<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Kanan Devan Hills Plantations Company Private Limited ...**

**Appellant(s)**

**Vs.**

**Kerala State Electricity Regulatory Commission & Anr. ...**

**Respondent(s)**

Counsel for the Appellant (s)

: Mr. Atul Shankar  
Mr. M.P.Vinod

**ORDER**

**IA NO. 304 OF 2018**

***(Application for condonation of delay in re-filing the appeal)***

The learned counsel, Mr. Atul Shankar, appearing for the Appellant submitted that there is a delay of 64 days in re-filing the Appeal which has been explained in Para 4 (D). The same may kindly be accepted and delay may kindly be condoned.

Submissions made by the learned counsel appearing for the Appellant, as stated above, placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and going through the reasoning given in the Para 4 (D) of application, explaining the delay in re-filing of the appeal, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in re-filing the appeal is condoned. IA No. 304 of 2018 for delay in re-filing the Appeal is allowed.

**IA NO. 303 OF 2018**

***(Application for condonation of delay in filing the appeal)***

Issue notice to the respondents returnable on 10.04.2018. Dasti, in addition, is permitted.

List the matter on 10.04.2018.

**(S.D. Dubey)**  
**Technical Member**  
*ss/kt*

**(Justice N.K. Patil)**  
**Judicial Member**